

FIR No. 344/16
PS: Darya Ganj
U/s: 302/201/120-B/34 IPC
Kiran Kumar Vs. State
03.07.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Counsel for applicant/accused Kiran Kumar.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Kiran Lala, seeking interim bail for 45 days. Reply filed by the IO.
2. Trial of this case is pending in the court of undersigned and is at the stage of prosecution evidence.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. His father is Asthma patient. Public witnesses have already been examined. Applicant is stated to be in JC since 2016.
4. Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. The prosecution evidence is still not complete and if applicant is admitted on bail, there are all possibility that he may jump the same.
5. I have considered the rival contentions made by Ld. APP and counsel for applicant and perused the record.
6. Applicant is facing trial for the offence u/s 302/201/120-B/34 IPC. He is in JC from last 4 years i.e. 2016. As per the report of the IO, he is not previously involved in any other case. However, as per the report received from the Jail Superintendent, the conduct of the applicant is not satisfactory in jail. In view of the said report of the Jail Superintendent, the applicant does not fall in the criteria laid down by Hon'ble HPC dated 18.05.2020.
7. The one of the ground on which the applicant is seeking interim bail is the illness of applicant's father as mentioned in para no. 6 of the application that his father is suffering from Asthma. Medical documents of applicant's father are annexed with the application. The IO has verified those documents from the concerned Doctor

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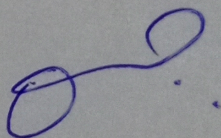
PS: Darya Ganj

R. S. Mishra, who has reported that the bed rest was advised to the applicant's father on the basis of preliminary medical examination but no specific test was conducted for the said purpose. As per the report of the IO, the applicant's father is not suffering from any such illness that presence of the applicant becomes indispensable in the family.

8. The applicant is seeking interim bail also on merits. There are serious allegations against the applicant. The conduct of the applicant is recorded in the order dated 19.09.20219, passed by Ld. Predecessor, at the time of dismissal of his regular bail application that his family tried to threaten the witnesses, who were present in the court on the said date. Applicant has tried to mislead the court even at the time of filing the present application by mentioning in para no. 3 of the application that co-accused Kamal is on bail and when this court directed the counsel for applicant to place on record the bail order of co-accused Kamal, Ld. Counsel conceded that co-accused Kamal is still in JC.

In view of the above facts and circumstances of the case, no ground for interim bail is made out. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No. 187/19
PS: Sadar Bazar
U/s: 302 IPC
Wasim Akram Vs. State

03.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sachin Aggarwal, Ld. Counsel for applicant/accused Wasim Akram.

Trial of the case is pending in the court of undersigned.

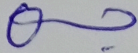
This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused, seeking interim bail. Reply filed by the IO.

Applicant is seeking interim bail on the ground of illness of his daughter aged about 2 ½ months stated to be admitted in the hospital. Medical documents of the applicant's daughter has been filed today on record.

IO is directed to verify the medical documents of applicant's daughter, family background of the applicant specifically mentioning whether there is any other family member in the family to lookafter the allegedly ailing child and also apprise the court regarding the status of earlier bail applications, if any, of the applicant.

Judicial file be also placed on next date.

Put up on 04.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No. 84/14
PS: Darya Ganj
U/s: 307/302 IPC
Ashraf Vs. State

03.07.2020

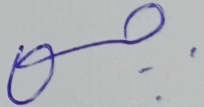
Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. M. A. Qureshi, Ld. Counsel for applicant/accused Ashraf.

Trial of the case is pending in the court of undersigned.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused, seeking interim bail. Reply not filed by the IO. Naib Court submits that IO has informed him that he is out of station. **Reply be filed by the IO on next date specifically mentioning the previous involvement of the applicant and status of previous bail applications, if any, of the applicant.**

Put up on 06.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No. 06/19
PS: Prasad Nagar
U/s: 356/379/411/34 IPC
Rohit Vs. State

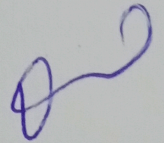
03.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Manoj Sharma, Ld. Counsel for applicant/accused Rohit S/o
Banwari Lal.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rohit, seeking regular bail. Reply filed by the IO.

At request, put up on 14.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No. 265/20
PS: Karol Bagh
U/s: 25/54/59 Arms Act
Ishant @ Mukesh Vs. State

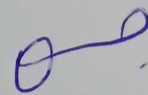
03.07.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Ishant @ Mukesh. (Through V/C).

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ishant @ Mukesh, seeking regular bail. Reply filed by the IO.

At request on behalf of counsel for applicant, put up for arguments on the bail application, on 17.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No. 42/20
PS: Parsad Nagar
U/s: 394/34 IPC
Hariya @ Hari Chand Vs. State

03.07.2020

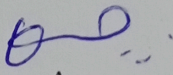
Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Hariya @ Hari Chand.
(Through V/C).

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Hariya @ Hari Chand, seeking interim bail. Reply filed by the IO. Applicant is seeking interim bail on the ground of his illness that he is suffering from stone in the kidney. **No medical document of the alleged illness of the applicant is annexed with the application.**

Let report be called from the concerned Jail Superintendent regarding the medical condition of the applicant.

Put up on 06.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020

FIR No.348/18
PS: Nabi Karim
U/s: 307/34 IPC
Prakash @ Akash @ Chinu Vs. State

03.07.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Prakash @ Akash @ Chinu.
(Through electronic mode).

Trial of the case is pending in the court of undersigned.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Prakash @ Akash @ Chinu, seeking interim bail. Reply not filed by the IO. Naib Court submits that IO has informed him that he is out of station.

Applicant is seeking interim bail for 3 months on the ground of his own marriage. Photocopy of the marriage card is annexed with the application as per which the marriage function of the applicant will start from 05.07.2020 and his marriage is fixed for 12.07.2020. Applicant is in JC from last almost 2 years i.e. 2018. As informed to the court that IO is out of station, concerned SHO is directed to get verified the factum of marriage of the applicant by some responsible and senior official of the police station.

Put up on 04.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-03.07.2020